NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

24. IA 2391(MB)2024
IN
C.P. (IB)/363(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Millenium Enterprise
Vs
Bombay Infrastructure India Limited

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. No representation on the part of the Applicant/ Resolution Professional. Adv. D'souza Charles for the Respondent No. 1/ Financial Creditor present through virtual mode IA-2391(MB)2024.

   IA-2391(MB)2024

2. The Resolution Professional is directed to appear in person and argue the matter on the next date of hearing.
3. The Registry as well as Respondent No. 1 is directed to issue notice to the Respondents intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
4. Post this matter on **14.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/